

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT - IV

5. C.P.(IB)-3007(MB)/2018

CORAM: SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 10.01.2020

NAME OF THE PARTIES: Mittal Energies of India  
v/s.  
Agron India Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

1. Ld. Counsel for the parties present.
2. It has been brought to our notice that vide order dated 20.12.2019 in CP(IB)-4596(MB)/2018, CIRP has already been initiated against the Corporate Debtor and an IRP has already been appointed in the matter. In view of this, the current Petition bearing No. C.P.(IB)-3007(MB)/2018 is hereby **dismissed** as infructuous with liberty granted to the Operational Creditor to file its claim before the IRP appointed in the matter. File be consigned to records.

Sd/-  
RAVIKUMAR DURAISAMY  
Member (Technical)

Sd/-  
RAJASEKHAR V.K.  
Member (Judicial)